

IT CELL, PHC
H.R. Delhi

w/c/o

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, PATIALA HOUSE COURTS, NEW DELHI
DISTRICT, NEW DELHI**

ORDER

In pursuance of the directions contained in the Hon'ble High Court of Delhi vide Order No. 14/DHC/Gaz.-IIB/G-7/VI.E.2(a)/2026 dated 29.04.2026 and consequent upon approval of the Ld. Principal District & Sessions Judge, New Delhi District, it is hereby ordered that for the purpose of equal distribution of work between Digital Traffic Court No. 1 and Digital Traffic Court No. 2, the following arrangement shall come into force with immediate effect:

1. The pending digital traffic challans cases shall be segregated year-wise and distributed existing challans equally between Digital Traffic Court No. 1 and Digital Traffic Court No. 2.

2. The territorial jurisdiction in respect of traffic circles for allocation of fresh digital challans shall stand distributed as under:

Digital Traffic Court No. 1	Digital Traffic Court No. 2
Parliament Street Circle	Chanakya Puri Circle
Parliament House Circle	Barakhamba Road Circle
Tughlak Road	Tilak Marg Circle

3. It is further directed that all fresh traffic challans shall be allocated to Digital Traffic Court No. 1 and Digital Traffic Court No. 2 with the above distribution of traffic circles.

4. Worthy DCP Traffic Police Headquarters (HQ), Todapur, New Delhi is requested to ensure that digital challans are equally allocated between both the Digital Traffic Court No. 1 & Digital Traffic Court No. 2.

5. The Computer Branch is directed to take necessary steps for implementation of this order, including transfer of cases from Digital Traffic Court No. 1 to Digital Traffic Court No. 2 in CIS, creation and activation of separate Court CIS Login ID for Digital Traffic Court No. 2, and proper mapping/tagging of traffic circles in the system.

6. After transfer of all the challans from Digital Traffic Court No. 1 to Digital Traffic Court No. 2, in respect of the present order compliance report shall be duly forwarded to this office and also computer branch for information.

This issues with the approval of the Ld. Principal District & Sessions Judge, New Delhi District.

(Mridul Gupta)
Chief Judicial Magistrate,
Patiala House Courts, New Delhi.

No. 1064-1114 /2026/CJM/PHC/New Delhi.

Dated 06.05.2026

Copy forwarded for information and necessary action :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. Principal District & Sessions Judge, Patiala House Court, New Delhi).
2. P.S. to the Ld. Principal District & Sessions Judge, Patiala House Court, New Delhi.
3. All the Ld. ACJMs, Patiala House Courts, New Delhi District.
4. The Concerned JMFCs, Patiala House Courts, New Delhi.
5. The Chief Prosecutor, New Delhi- District.
6. The D.C.P. Traffic Head Quarter, New Delhi District
7. The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
8. The Incharge, Computer Room, Patiala House Courts, New Delhi.
9. The Care Taker, New Delhi District with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
10. The Incharge Cash Branch, New Delhi- District, Patiala House Courts.
11. The Secretary, N.D.B.A.
12. Office file.

Chief Judicial Magistrate,
NDD Patiala House Court, New Delhi

